39

# COMMITTEE ON GOVERNMENT ASSURANCES (2015-2016)

### SIXTEENTH LOK SABHA

### THIRTY NINTH REPORT

REQUESTS FOR DROPPING OF ASSURANCES (ACCEDED TO)

(Presented to Lok Sabha on 11 August, 2016)



# LOK SABHA SECRETARIAT NEW DELHI

August, 2016/Shravana, 1938 (Saka)

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# COMPOSITION OF THE COMMITTEE ON GOVERNMENT ASSURANCES\* (2015-2016)

#### Dr. Ramesh Pokhriyal "Nishank" — Chairperson

#### **M**EMBERS

- 2. Shri Rajendra Agrawal
- 3. Shri E. Ahamed
- 4. Shri Anto Antony
- 5. Shri Tariq Anwar
- 6. Prof. (Dr.) Sugata Bose
- 7. Shri Naranbhai Bhikhabhai Kachhadiya
- 8. Shri Bahadur Singh Koli
- 9. Shri Prahlad Singh Patel
- 10. Shri A.T. Nana Patil
- 11. Shri C. R. Patil
- 12. Shri Sunil Kumar Singh
- 13. Shri Taslimuddin
- 14. Shri K.C. Venugopal
- 15. Shri S.R. Vijayakumar

#### SECRETARIAT

- 1. Shri R.S. Kambo Additional Secretary
- 2. Shri J.M. Baisakh Director
- 3. Shri S.L. Singh Deputy Secretary

<sup>\*</sup> The Committee has been constituted w.e.f. 01 September, 2015 vide Para No. 2348 of Lok Sabha Bulletin Part-II, dated 31 August, 2015.

#### INTRODUCTION

- I, the Chairperson of the Committee on Government Assurances, having been authorized by the Committee to submit the Report on their behalf, present this Thirty-Ninth Report (16th Lok Sabha) of the Committee on Government Assurances.
- 2. The Committee (2015-2016) at their sitting held on 18 April, 2016 *inter alia* considered Memoranda Nos. 82 to 121 containing requests received from the Ministries/Departments for dropping of pending Assurances and decided to drop 19 Assurances.
- 3. At their sitting held on 09 August, 2016 the Committee (2015-2016) considered and adopted their Thirty-Ninth Report.
  - 4. The Minutes of the aforesaid sittings of the Committee form part of this Report.

New Delhi; 09 August, 2016 18 Shravana, 1938 (Saka) DR. RAMESH POKHRIYAL "NISHANK"

Chairperson,

Committee on Government Assurances.

#### **REPORT**

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc., Ministers sometimes give Assurances, undertaking or promises either to consider a matter, take action or furnish information to the House at some later date. An Assurance is required to be implemented by the Ministry concerned within a period of three months. Where a Ministry/Department are unable to implement the Assurance within the prescribed period of three months, that Ministry/Department are required to seek extension of time. In case, the Ministry find it difficult to implement the Assurance on one ground or the other, they are required to request the Committee on Government Assurances to drop the Assurance and such requests are considered by the Committee on merits and decisions taken to drop the Assurance or otherwise.

2. The Committee on Government Assurances (2015-16) *inter alia* considered the following requests received from various Ministries/Departments for dropping of Assurances at their sitting held on 18 April, 2016:—

Sl. No.	SQ/USQ No. & Date	Ministry	Subject
1	2	3	4
1.	USQ No. 3887 dated 17.12.2012	Defence	Status of MMRCA Deal (Appendix-I)
2.	USQ No. 2609 dated 09.12.2014	Home Affairs	Population of OBC (Appendix-II)
3.	USQ No. 875 dated 27.11.2014	Road Transport and Highways	Widening of roads in Chhattisgarh (Appendix-III)
4.	USQ No. 825 dated 27.11.2014	Road Transport and Highways	NHs under BOT and EPC (Appendix-IV)
5.	USQ No. 1262 dated 26.02.2003	Shipping	Rehabilitation of Slum of Salt Pan Land (Appendix-V)
6.	USQ No. 1792 dated 16.12.2013	Environment, Forest and Climate Change	Wildlife Sanctuary (Appendix-VI)
7.	USQ No. 4487 dated 21.02.2014	Tribal Affairs	Complaints Reported in NCST (Appendix-VII)
8.	USQ No. 1470 dated 30.11.2011 USQ No. 2342 dated 28.03.2012		Setting up of an Education Commission Review of NPE
	USQ No. 3143 dated 12.12.2012	Human Resource Development (Department of Higher Education)	Setting up of an Education Commission

	1	2	3 4
	USQ No. 524 dated 27.02.2013		Education Commission
	USQ No. 988 dated 11.12.2013		Reforms in Education Sector (Appendix-VIII)
9.	USQ No. 2783 dated 07.02.2014 USQ No. 2308 dated 07.12.2012	Panchayati Raj	Identification of Backward District Restructuring of BRGF Programme (Appendix-IX)
10.	USQ No. 1491 dated 02.12.2014	Home Affairs	Firing incident in J&K (Appendix-X)
11.	USQ No. 102 dated 22.11.2012	Minority Affairs	Recommendations of Ranganath Mishra Commission (Appendix-XI)
12.	USQ No. 3423 dated 25.04.2012	Communications and Information Technology (Department of	Automatic Resource Centres (Appendix-XII) of Posts)
13.	USQ No. 4453 dated 08.08.2014	Finance (Department of Economic Affairs)	FC-XIV (Appendix-XIII)
14.	USQ No. 2253 dated 11.03.2013	Defence	Acquisition of Light Utility Helicopters (Appendix-XIV)
15.	USQ No. 3689 dated 18.08.2005	Heavy Industries and Public Enterprises (Department of Heavy Industry)	Revival of HMT Factory, Tumkur (Appendix-XV)
16.	USQ No. 4282 dated 19.12.2012	Human Resource Development (Department of Higher Edu	National Innovation Scholarship (Appendix-XVI) ucation)
17.	USQ No. 5045 dated 23.04.2015	Shipping	India Sri Lanka Ferry Services (Appendix-XVII)
18.	USQ No. 4964 dated 23.12.2014	Home Affairs	Crime Against Women and Children (Appendix-XVIII)
19.	USQ No. 1770 dated 05.03.2015	Drinking Water and Sanitation	Toilets in Hilly States (Appendix-XIX)

<sup>3.</sup> The details of the Assurances arising out of the replies and the reason(s) advanced for dropping of Assurances are given in Appendices-I to XIX.

<sup>4.</sup> After having considered the grounds cites by the Ministries/Departments, the Committee were convinced and decided to drop the aforesaid Assurances.

5. The Minutes of the sitting of the Committee, where under the decision to drop the Assurances were taken, are given in Appendix-XX.

New Delhi; 09 August, 2016 18 Shravana, 1938 (Saka) DR. RAMESH POKHRIYAL "NISHANK" Chairperson,
Committee on Government Assurances.

#### APPENDIX I

#### MEMORANDUM NO. 82

**Subject:** Request for dropping of assurance given in reply to Unstarred Question No. 3887 dated 17 December, 2012 regarding "Status of MMRCA Deal".

On 17 December, 2012 Shri Partap Singh Bajwa, M.P., addressed an Unstarred Question No. 3887 to the Minister of Defence. The text of the question along with the reply of the Minister are as given in Annexure.

- 2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Defence within three months from the date of the reply but the assurance is yet to be implemented.
- 3. The Ministry of Defence *vide* O.M. No. 7(78)/US(A)/D (Air-I) 2013 dated 20.09.2013 had requested to drop the assurance on the following grounds:—

"That in reply to the above mentioned Unstarred Question, the intention of the Ministry was not to give an Assurance. The question itself sought to know whether the deal has been finalised for purchase of Medium Multi-Role Combat Aircraft (MMRCA). The reply given to Part (a) to (d) of the question merely explain this factual position M/s Dassault Aviation has emerged as L-1 vendor in the case relating to procurement of 126 MMRCA and that the MMRCA contract has not been finalised so far because the contract negotiation with M/s Dassault Aviation are in progress. The furnishing of factual information as mentioned above does not constitute an Assurance and is merely a Statement of Facts. Moreover, the process especially in the case like procurement of 126 Medium Multi-Role Combat Aircraft, which is complex in nature."

- 4. The above request for dropping the assurance was not acceded to by the Committee at their sitting held on 6th February, 2014 The Committee accordingly presented its 40th Report on 17 February, 2014 and desire that they may be apprised of the progress made in the matter.
- 5. However the Ministry of Defence *vide* O.M. No. 7(78)/US(A)/D (Air-I) 2013 dated 4the March, 2014 have again requested to drop the assurance on the following grounds:—

That as desired the updated information regarding the MMRCA procurement case is as given below:

"The Contract Negotiation Committee (CNC) is presently negotiating various aspects of the contract with the L-1 vendor M/s Dassault Aviation of France. MMRCA is a complex weapon system procurement case. The CNC has been able to negotiate the wide range of the requirement of the project such as License, Manufacture, ToT, Maintenance ToT, Offsets, weapons, Inter

Governmental Agreement (IGA) etc. The draft contract is expected to be submitted by M/s Dassault aviation to the CNC within the next few weeks. Thereafter, the contract with M/s. Dassault Aviation is expected to be finalized within the next few months. The contract will be signed after due processing in the MoD and MoF, and approval by Cabinet Committee on Security (CCS)" keeping in view of above position, the Committee on Government Assurances may once again be requested to consider deletion of the above mentioned Assurance from the list of pending Assurances."

6. In view of the above, the Ministry, with the approval of Minister of Defence, have requested to drop the above assurance.

The Committee may reconsider.

DATED: 13.04.2016 NEW DELHI

#### MINISTRY OF DEFENCE

#### LOK SABHA UNSTARRED QUESTION NO. 3887

#### ANSWERED ON 17.12.2012

#### Status of MMRCA Deal

#### 3887. SHRI PARTAP SINGH BAJWA:

Will the Minister of DEFENCE be pleased to state:

- (a) whether the deal has been finalised with M/s Dassault for purchase of Medium Multi-Role Combat Aircraft (MMRCA);
  - (b) if so, the current status of the deal;
  - (c) whether the contract negotiations have begun with the company; and
- (d) if so, the details thereof and if not, the expected date of beginning of the negotiations?

#### **ANSWER**

THE MINISTER OF DEFENCE (SHRIA.K. ANTONY): (a) to (d) M/s Dassault Aviation has emerged as L-1 vendor in the case relating to procurement of 126 Medium Multi-Role Combat Aircraft. The MMRCA contract has not been finalised so far because the Contract negotiations with M/s Dassault Aviation are in progress.

#### APPENDIX II

#### MEMORANDUM NO. 85

**Subject:** Request for dropping of assurance given in reply to Unstarred Question No. 2609 dated 09.12.2014, regarding "Population of OBC".

On 09 December, 2014 Shri Nana Patole, M.P. addressed an Unstarred Question No. 2609 to the Minister of Home Affairs. The text of the question along with the reply of the Minister are as given in the Annexure.

- 2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of reply but the assurance is yet to be implemented.
- 3. The Ministry of Home Affairs *vide* O.M. No. H-11016/66/2014-CD (CEN) dated 20 January, 2015 have requested to drop the assurance on the following grounds:—

"That the reply given to part 'b' of the question, which has been treated as assurance, is the factual position. The meaning behind the reply given by Hon'ble Home Minister is that the data on Scheduled Castes (SCs) & Scheduled Tribes (STs) are collected along with that of total Population in all the decadal Population Censuses starting from Census 1951. As regards Census 2011, the above data has already been collected and released and the same is available on the office website *i.e.* http://censusindia.gov.in. Thus, the reply given does not constitute an assurance".

4. In view of the above, the Ministry, with the approval of Minister of State in the Ministry of Home Affairs, has requested to drop the above assurance.

The Committee may consider.

DATED: 13.04.2016

# GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS LOK SABHA UNSTARRED QUESTION NO. 2609 ANSWERED ON 09.12.2014

#### Population of OBC

#### 2609. SHRI NANA PATOLE:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has conducted census of Other Backward Classes (OBC) in the country;
  - (b) if so, the details thereof and if not, the reasons therefor; and
  - (c) the total population of OBC in the country, gender and State-wise?

#### **ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY): (a) No, Madam.

- (b) The Office of the Registrar General & Census Commissioner, India in the Ministry of Home Affairs conducts decadal population Census. Starting from 1951 Census onwards, data on Total population as also on Scheduled Castes (SCs) and Scheduled Tribes (STs) are being collected. The information relating to castes other than SCs and STs is not collected in the Census.
- (c) No such data is available in the Ministry of Social Justice and Empowerment, the nodal Ministry in Government of India for all matters on OBC.

#### APPENDIX III

#### MEMORANDUM NO. 87

**Subject:** Request for dropping of assurance given in reply to Unstarred Question No. 875 dated 27 November, 2014 regarding "Widening of Roads in Chhattisgarh".

On 27 November, 2014 Dr. Banshi Lal Mahato, M.P. addressed an Unstarred Question No. 875 to the Minister of Road Transport and Highways. The text of the question along with the reply of the Minister are as given in the Annexure.

- 2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Road Transport and Highways within three months from the date of the reply but the assurance is yet to be implemented.
- 3. The Ministry of Road Transport and Highways *vide* O.M. No. H-11016/71/2014/P&M(Mon) dated 15 April, 2015 have requested to drop the assurance on the following grounds:—

"That details were furnished as desired in the question. The Hon'ble member asked whether Bilaspur-Raipur and Champa-Korba roads are proposed to be widened in Chhattisgarh, details thereof and action taken in regard so far. The Ministry has replied that Bilaspur-Raipur in Chhattisgarh is being 4/6 land by National Highways Authority of India which is at bidding stage and development of Champa-Korba road in Chhattisgarh is in initial stage & project is under preparation. Since the question has been answered, it should not be treated as an assurance."

4. In view of the above, the Ministry, with the approval of Minister of State in the Ministry of Road Transport & Highways and Shipping (RT&H), have requested to drop the above assurance.

The Committee may consider.

DATED: 13.04.2016

# MINISTRY OF ROAD TRANSPORT AND HIGHWAYS LOK SABHA UNSTARRED QUESTION NO. 875

# ANSWERED ON 27.11.2014 Widening of Roads in Chhattisgarh

# 875. DR. BANSHILAL MAHATO:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to

- state:

  (a) the details regarding present status of widening work on each National
- Highways in various States along with Chhattisgarh;
- (b) the National Highways proposed by the Government to be widened/four laned in the State of Chhattisgarh by the Government;
- (c) whether Bilaspur-Raipur and Champa-Korba roads are proposed to be widened in Chhattisgarh;
  - (d) if so, the details thereof; and
  - (e) the action taken in regard so far?

#### ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI PON. RADHAKRISHNAN): (a) At present 1241 are ongoing works of development including widening of National Highways in the various States across the country.

- (b)Raipur-Bilaspur section of NH-200, Raipur-Dhamtari section of NH-43 and Bilaspur-Urdawal section of NH-200 are proposed to be widened/four laned in the State of Chhattisgarh.
- (c) to (e) Bilaspur-Raipur in Chhattisgarh is being 4/6 laned by National Highways Authority of India which is at bidding stage and development of Champa-Korba roads in Chhattisgarh is in initial stage & project is under preparation.

#### APPENDIX IV

#### MEMORANDUM NO. 88

**Subject:** Request for dropping of assurance given in reply to Unstarred Question No. 825 dated 27 November, 2014 regarding "NHs under BOT and EPC".

On 27 November, 2014 Dr. Shashi Tharoor, M.P. addressed an Unstarred Question No. 825 to the Minister of Road Transport and Highways. The text of the question alongwith the reply of the Minister are as given in the Annexure.

- 2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Road Transport and Highways within three months from the date of the reply but the assurance is yet to be implemented.
- 3. The Ministry of Road Transport and Highways *vide* O.M. No. H-11016/17/2014-H dated 21 January, 2015 have requested to drop the assurance on the following grounds:—

"That the focus on BOT (Toll) mode would be restored once the sector gathers momentum through execution of highway projects on EPC mode. It is clear that shifting of focus from BOT to EPC mode is a temporary step, and no specific time frame could be laid down to shift back to BOT mode for implementation of highway projects. Ministry of Parliamentary Affairs/Lok Sabha Secretariat, are, therefore, requested not to treat the reply to the lok Sabha Unstarred Question No. 825 answered on 27.11.2014 as an assurance."

4. In view of the above, the Ministry, with the approval of Minister of State (RT&H), have requested to drop the above assurance.

The Committee may consider.

DATED: 13.04.2016

### MINISTRY OF ROAD TRANSPORT AND HIGHWAYS LOK SABHA UNSTARRED QUESTION NO. 825

#### ANSWERED ON 27.11.2014

#### NHS under BOT and EPC

#### 825. DR. SHASHI THAROOR:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the number of National Highways built on Build Operate Transfer (BOT) basis and on Engineering, Procurement and Construction (EPC) mode;
- (b) percentage of BOT tenders that have failed because of unwillingness of contractors to bid on this basis;
- (c) whether Government is willing to abandon BOT model in favour of EPC throughout the country, especially in Kerala where reluctance to pay tolls is high; and
  - (d) if so, the details thereof?

#### **ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI PON. RADHAKRISHNAN): (a) A total number of 85 national highway projects covering a length of 5109 kms have been fully completed on Build Operate Transfer (BOT) mode of delivery. 157 national highway projects covering a length of 17211 kms are under different phases of implementation of BOT mode, out of which a length of 6647 kms have been partially completed. Further, 270 national highway projects covering a length of 10067 kms have been fully completed on Engineering Procurement Construction (EPC) mode of delivery. 67 national highway projects covering a length of 3600 kms are under different phases of implementation of EPC mode, out of which 1247 kms have been partially completed.

(b) Due to economic downturn resulting in upsetting of the traffic projections and consequent revenue generation, non-availability of equity with the Concessionaires and due to other construction related issues during 2012-13 and 2013-14, the response to national highways projects under BOT mode was poor. 21 national highway projects which were bid out by National Highways Authority of India (NHAI) on BOT mode but did not received any response. Out of the

projects awarded during 2012-13 and 2013-14, NHAI has terminated 23 BOT projects aggregating 2500 kms in length.

(c) and (d) Considering the current market conditions, particularly with reference to the highway sector, focus of the Government is on implementation of highways through public funded EPC mode. Once, the highways sector gathers momentum through execution of the EPC projects and current issues plaquing BOT mode are well-addressed, the focus on BOT (Toll) mode would be restored in order to effectively take highways sector forward.

#### APPENDIX V

#### MEMORANDUM NO. 90

**Subject:** Request for dropping of assurance given in reply to Unstarred Question No. 1262 dated 26.02.2003, regarding "Rehabilitation of Slum on Salt Pan Land".

On 26 February, 2003 Shri Chandrakant Khaire and Shri Kirit Somaiya, M.Ps. addressed an Unstarred Question No. 1262 to the Minister of Shipping. The text of the question along with the reply of the Minister are as given in the Annexure.

- 2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Shipping within three months from the date of the reply but the assurance is yet to be implemented.
- 3. The Ministry of Shipping *vide* O.M. No. PD-11016/24/2013-PD-II dated 24th April, 2015, has requested to drop the assurance on the following grounds:—

"That in this regard it is brought to the notice that Salt Pan Land is under the jurisdiction of Department of Industrial Policy & Promotion (DIPP). As mentioned in the reply of the Ministry of Shipping, the issue of preparing a scheme for utilization of salt pan land in greater Mumbai was discussed in the 2nd GoM on 29.05.2008 but was not taken up subsequently. The 3rd GoM on salt pan lands serviced by DIPP has also ceased to be operational. Therefore, there is no proposal at present to rehabilitate slums in Mumbai Port land on the salt pan lands of the Government. Hence it is requested that the matter may be placed before the Chairman, Assurance Committee to consider dropping of the assurance."

4. In view of the above, the Ministry, with the approval of Minister of State in the Ministry of Shipping, have requested to drop the above assurance.

The Committee may consider.

DATED: 13.04.2016

#### MINISTRY OF SHIPPING

#### LOK SABHA UNSTARRED QUESTION NO. 1262

#### ANSWERED ON 26.02.2003

#### Rehabilitation of Slum on Salt Pan Land

# 1262. SHRI CHANDRAKANT KHAIRE: SHRI KIRIT SOMAIYA:

Will the Minister of SHIPPING be pleased to state:

- (a) whether Mumbai Port Trust is considering any proposal to rehabilitate slums on the Salt Pan Land of the Government;
- (b) if so, whether the proposal was discussed with Urban Development Ministry;
  - (c) if so, the outcome thereof; and
  - (d) the action being taken by the Government in this regard?

#### **ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI DILIPKUMAR MANSUKHLAL GANDHI): (a) to (d) A Group of Ministers headed by Urban Development Minister, Government of India, including the then Minister for Shipping as also other Ministers of the State Government recently visited some salt pan lands at Mumbai to examine the possibility of development of immediately available Salt Pan Lands, which may help rehabilitation of slums on lands of Central Government agencies such as Railways, Airports, Mumbai Port Trust, etc. The detailed modalities for development of these lands are being worked out by the Department of Urban Development, Ministry of Urban Development & Poverty Alleviation for consideration by Group of Ministers constituted for this purpose.

#### APPENDIX VI

#### MEMORANDUM NO. 92

**Subject:** Request for dropping of assurance given in reply to Unstarred Question No. 1792 dated 16 December, 2013 regarding "Wildlife Sanctuary".

On 16 December, 2013 Shri P.L. Punia, M.P. addressed an Unstarred Question No. 1792 to the Minister of Environment and Forests. The text of the question along with the reply of the Minister are as given in the Annexure.

- 2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Environment and Forests within three months from the date of the reply but the assurance is yet to be implemented.
- 3. The Ministry of Environment, Forest and Climate Change *vide* O.M. No. F. No. 17-15/2014-WL-I dated 13 February, 2014 and 25 June, 2015 have requested to drop the assurance on the following grounds:—

"That the Supreme Court of India *vide* their order dated 4th August, 2006 in Writ Petition (Civil) No. 202/1995 (T.N. Godavarman Thirumuplad *vs.* Union of India) had prohibited mining inside National Parks and Sanctuaries notified under the Wild Life (Protection) Act, 1972 and the said order of Supreme Court is being complied in all the related cases at all times. The order is as such being complied with and no specific action other than the compliance, is required. As such, the reply can not constitute an assurance for any further action. It is, therefore requested that the aforesaid Parliament Assurance may kindly be excluded from the list of pending assurance against the Ministry of Environment and Forests."

4. In view of the above the Ministry, with the approval of the Minister of Environment Forests and Climate Change, has requested to drop the above assurance.

The Committee may consider.

DATED: 13.04.2016

## GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT AND FORESTS LOK SABHA UNSTARRED QUESTION NO. 1792

# ANSWERED ON 16.12.2013 Wildlife Sanctuary

#### 1792. SHRI P.L. PUNIA:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government proposes to ban mining in wildlife sanctuaries and national parks in the country;
  - (b) if so, the details thereof;
  - (c) the time by which it is likely to be implemented; and
- (d) if not, the reasons therefor and the steps taken by the Government in this regard?

#### **ANSWER**

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) The Supreme Court of India *vide* their order dated 4th August 2006 in Writ Petition (Civil) No.202/1995 (T.N. Godavarman Thirumulpad *vs.* Union of India) had prohibited mining inside National Parks and sanctuaries notified under the Wild Life (Protection) Act, 1972 The said order is being implemented.

(d) Does not arise.

#### APPENDIX VII

#### MEMORANDUM NO. 93

**Subject:** Request for dropping of assurance given in reply to Unstarred Question No. 4487 dated 21.02.2014 regarding "Complaints Reported in NCST".

On 21 February, 2014 Shri Abdul Rahman and Shri S.R. Jeyadurai, M.Ps. addressed an Unstarred Question No. 4487 to the Minister of Tribal Affairs. The text of the question along with the reply of the Minister are as given in the Annexure.

- 2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Tribal Affairs within three months from the date of the reply but the assurance is yet to be implemented.
- 3. The Ministry of Tribal Affairs *vide* O.M. No. 16012/30/2013-C&LM-II dated 01.07.2015 have requested to drop the assurance on the following grounds:—

"That the National Commission for Scheduled Tribes (NCST) is a Constitutional Body. The reply given by the Ministry was merely stating the facts in the matter. The complaint reported has been sent to the NCST, for necessary action. The Commission will follow due process and deal with the matter as per its norms. It is, therefore, requested that the matter may be placed before the Committee on Government Assurances (Lok Sabha) for dropping of the Assurance."

4. In view of the above, the Ministry, with the approval of Minister of State for Tribal Affairs has requested to drop the above assurance.

The Committee may consider.

DATED: 13.04.2016

# GOVERNMENT OF INDIA MINISTRY OF TRIBAL AFFAIRS LOK SABHA UNSTARRED QUESTION NO. 4487 ANSWERED ON 21.02.2014

#### **Complaints Reported in NCST**

#### 4487. SHRI ABDUL RAHMAN:

SHRI S.R. JEYADURAI:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the National Commission for Scheduled Tribes (NCST) has taken note of eviction of tribals from villages in some States;
- (b) if so, the complaints received/reported in this regard during each of the last three years and the current year, State/UT-wise;
- (c) the action taken by the Commission thereon indicating the on-spot visits made by it and outcome thereof;
- (d) whether the Government has also received complaints against representatives of the commission for advising States to cut off electricity, water and civic facilities in villages to hasten the process of eviction of tribals so as to facilitate completion of approved projects on tribal villages/lands;
  - (e) if so, the details thereof; and
  - (f) the corrective measures taken by the Government in this regard?

#### ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SMT. RANEE NARAH): (a) to (c) Yes, Madam. As informed by the National Commission for Scheduled Tribes (NCST), a constitutional body, a complaint regarding Palavaram Project in Andhra Pradesh was received and the Commission is taking necessary action.

(d) to (f) A complaint received has been sent to the Commission, a Constitutional body, for necessary action.

#### APPENDIX VIII

#### MEMORANDUM NO. 95

Subject: Request for dropping of assurances given in replies to:—

- (i) Unstarred Question No. 1470 dated 30.11.2011, regarding "Setting up of an Education Commission". (Annexure-I).
- (ii) Unstarred Question No. 2342 dated 28.03.2012 regarding "Review of NPE". (Annexure-II).
- (iii) Unstarred Question No. 3143 dated 12.12.2012 regarding "Setting up of an Education Commission". (Annexure-III).
- (iv) Unstarred Question No. 524 dated 27.02.2013 regarding "Education Commission". (Annexure-IV).
- (v) Unstarred Question No. 988 dated 11.12.2013 regarding "Reforms in Education Sector". (Annexure-V).

The above mentioned questions were asked by various M.Ps. to the Minister of Human Resource Development. The contents of the questions along with the replies of the Ministers are as given in Annexures(I and V).

- 2. The replies to the questions were treated as assurances by the Committee and required to be implemented by the Ministry of Human Resource Development within three months from the date of the reply but the assurances are yet to be implemented.
- 3. The Ministry of Human Resource Development (Department of Higher Education) *vide* O.M. No. F.6-13/2011-PN dated 05.05.2015, O.M. No. F.6-10/2012-PN-I, O.M. No. F.6-23/2012-PN-I & O.M. No. F.6-2/2013-PN-I dated 02.06.2015 & O.M. No.6-13/2013-PN-I dated 28/04/2015 had requested to drop the assurance given in replies on the following grounds:—

"That in pursuance of announcement made by the then Hon'ble PM on 15th August, 2011, Government decided to set up an Education Commission to make recommendations for improvements at all levels of education. The Constitution & Terms of reference of proposed education commission were to be finalized by the Government after wide consultations. In this regard two meetings. *i.e.* 6th March, 2013, and 5th June, 2013 were held. However, terms of reference could not be finalized. Hence, the aforementioned Assurance could not be fulfilled so far. In the meanwhile, Government has decided to review the existing Education Policy through a Consultative process for which Bottom-Up approach has been adopted instead of setting up a Commission."

#### Need for review of existing National policy on Education (NPE):—

The National Policy on Education, 1986, as amended in 1992, (NPE) has been the guiding document for the policies of the Central Government in the education sector. NPE has stood the test of time but in the last twenty years education scenario has seen monumental changes. Hence, the Government proposes to review the current policy and formulate a New Education Policy aimed at meeting following needs:—

- Free and compulsory elementary education—Rights based approach and student entitlements;
- Shift from literacy and basic education to secondary, higher, technical and professional education;
- Emphasis on quality at all levels;
- Importance of skills/vocational education and equivalence with formal education qualifications;
- Charter a path for socially and regionally equitable education;
- Need for innovative ways of student financing;
- Empowering teachers, address teacher shortages at all levels;
- 21st Century challenges—globalization and liberalization;
- Education in human values, fostering social responsibility, engaging with community; Evolve relevant curriculum with changes in learning theories and pedagogic practices;
- Importance of use of technology in education;
- Life-long education through distance and open education;
- Multi-disciplinary and inter-disciplinary nature of learning and knowledge;
- Focus on research & innovation;
- Participation of local bodies and civil society;
- Autonomy & Accountability;
- Efficient use of public resources and ways of enhancing private investment and funding.

The Government has initiated the process of formulating a New Education Policy to meet the changing dynamics of the population's requirement with regard to quality education, innovation and research, aiming to make India knowledge superpower by equipping its student with the necessary skills and knowledge and to eliminate the shortage of manpower in science technology, academics and industry. The Government intends to formulate this policy through wide consultations with the Stakeholders of the Ministry and citizens of the country.

#### Consultation Process:—

- (i) Traditionally, previous Commission for driving Education Policy have undertaken a common approach which included the following:—
  - Top-down approach based on setting up expert task force, working groups and/or sub-committees.
  - Each group was based on a thematic topic.
  - Recommendations were made based on field visits, discussions, conferences/workshops, interviews, limited citizen outreach, special studies, meetings with consultation leaders and elected officials.
  - The consultation process involved multiple stakeholders including Government academia, industry, experts and media.
  - The consultation time taken varied from six months to three years.
- (ii) While past consultative processes have been extensive, they have taken a top-down approach, depending on limited feedback from field workers and stakeholders on the ground who are responsible for implementing the Education Policy. Further, they have been thematic based, with discussions being held in silos.
- (iii) In view of the limitations of the earlier processes, a time-bound, bottom-up consultative process has been adopted which consists of multi-stakeholder Task Force at the National Level. A detailed consultation process has been put in place, in order to elicit views of all stakeholders ranging from the common man or ordinary citizen to students, teachers, faculty, scientists, educationists and academicians, NGOs, civil society. Everyone will have an opportunity to give their views/suggestions/inputs on each of the themes.
- (iv) The Consultation process for formulation of the New Education Policy through seeking suggestions on a total of 33 themes (13 themes on School Education and 20 themes on Higher Education) from the Gram Panchayat level through Block & District to State and National level has already been launched on 26th January, 2015 at www.MyGov.in.
- (v) Since, a wide consultative process has already begun to formulate the New Education Policy, there is no need to set up an Education Commission for the time being. In view of the facts explained above, it is requested that these assurances may kindly be dropped from the list of assurances for MHRD.

6. In view of the above, the Ministry, with the approval of Minister of Human Resource Development, have requested to drop the above assurances.

The Committee may consider.

DATED: 13.04.2016

### MINISTRY OF HUMAN RESOURCE DEVELOPMENT LOK SABHA UNSTARRED QUESTION NO. 1470 ANSWERED ON 30.11.2011

#### **Setting Up of an Education Commission**

1470. SHRI VIRENDRA KUMAR:
DR. SANJEEV GANESH NAIK:
SHRIMATI SUPRIYA SULE:
SHRI SHIV KUMAR UDASI:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to establish an Education Commission;
- (b) if so, the details thereof;
- (c) whether views of various Ministries which control the fields of agriculture, vocational, scientific and technical education have been ascertained in this regard;
  - (d) if so, the details thereof;
  - (e) the time by which the Commission is likely to be set up; and
- (f) the manner in which it will be helpful for the improvement of the education sector?

#### **ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. D. PURANDESWARI): (a) to (f) In pursurance of the announcement made by the Prime Minister on 15th August, 2011, Government has decided to set up an Education Commission to make recommendations for improvements at all levels of education. The Constitution and Terms of Reference of the proposed Commission is being finalized by the Government after wide consultations.

### MINISTRY OF HUMAN RESOURCE DEVELOPMENT LOK SABHA UNSTARRED QUESTION NO. 2342 ANSWERED ON 28.03.2012

#### Review of NPE

#### 2342. SHRI J. SHANTHA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to review the National Policy on Education (NPE);
  - (b) if so, the details thereof;
- (c) whether the several States of the country have not accepted 10+2+3 structure so far;
  - (d) if so, the reasons therefor;
- (e) the steps taken/being taken by the Government to implement a uniform education policy across the country; and
- (f) the time by which this uniform policy is likely to be implemented in all the States of the country?

#### **ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. D. PURANDESWARI): (a) & (b) In pursuance of the announcement made by the Prime Minister on 15th August, 2011, Government has decided to set up an Education Commission to make recommendations for improvements at all levels of education. The Constitution and Terms of Reference of the proposed Commission is being finalized by the Government after wide consultations.

(c) to (f) The Government is already following National Policy on Education 1986, as modified in 1992, which provides for National System of Education implying that upto a given level, all students, irrespective of caste, creed, location or sex, have access to education of a comparable quality. The National System of Education envisages a common educational structure. The 10+2+3 structure has now been accepted in most parts of the country.

The National Policy on Education 1986 (NPE) provides the mandate to the Government to periodically review the school curriculum framework in view of changes taking place at the social, economic and other levels. In the year 2005, the NCERT has brought out the National Curriculum Framework through a wide ranging process of discussion and deliberations across the country which advocated the National System of Education, which contains a common core along with other components that are flexible. The common core includes the history of freedom movement, the Constitutional obligations and other content essential to nurture national identity. These elements cut across subject areas and are designed to promote values such as India's common cultural heritage, egalitarianism, democracy and secularism, equality of the sexes, protection of the environment, removal of social barriers, observance of the small family norm and inculcation of the scientific temper. In consonance of the NCF, 2005, the syllabi and textbooks developed by the NCERT have either been adapted/adopted by majority of States/UTs and the remaining States/UTs have initiated action to revise their syllabi and textbooks.

### MINISTRY OF HUMAN RESOURCE DEVELOPMENT LOK SABHA UNSTARRED QUESTION NO. 3143 ANSWERED ON12.12.2012

#### **Setting up of an Education Commission**

3143. SHRI MANGANI LAL MANDAL:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to establish an Education Commission;
- (b) if so, the details thereof;
- (c) the time by which the Commission is likely to be set up; and
- (d) the manner in which it will be helpful for the improvement of the education sector?

#### **ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) and (d) In pursuance of the announcement made by the Prime Minister on 15th August, 2011, the Government has decided to set up an Education Commission to make recommendations for improvements at all levels of education. The Composition and Terms of Reference of the proposed Commission are being finalized in consultation with all stakeholders.

## MINISTRY OF HUMAN RESOURCE DEVELOPMENT LOK SABHA UNSTARRED QUESTION NO. 524

#### ANSWERED ON 27.02.2013

#### **Education Commission**

#### 524. SHRI MAHABALI SINGH:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the process of setting up of Education Commission by the Government has been initiated;
  - (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government is in favour of providing more autonomy to the educational institutions;
  - (d) if so, the details thereof; and
- (e) the efforts being made by the Government to expedite the setting up of professional Education Commission?

#### ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHITHAROOR): (A) and (B) Yes, Madam. In pursuance of the announcement made by the Prime Minister on 15th August, 2011, the Government has decided to set up an Education Commission to make recommendations for improvements at all levels of education. The Composition and Terms of Reference of the proposed Commission are being finalized in consultation with the stakeholders.

- (c) and (d) The strategic framework for the 12th plan for higher education has identified certain critical areas, including governance, for a paradigm shift. The proposed paradigm shift in governance provides for institutional autonomy by transforming the role of the government from command and control to a steering and evaluative role.
- (e) In order to expedite the process of setting up of the Education Commission, the consultations are underway.

# MINISTRY OF HUMAN RESOURCE DEVELOPMENT LOK SABHA UNSTARRED QUESTION NO. 988

# ANSWERED ON 11.12.2013 Reforms in Education Sector

#### 988. DR. MAHENDRASINH P. CHAUHAN:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the present status of the Education Policy;
- (b) whether it is a need of the hour to make sea change in the education system; and
- (c) if so, the details of reforms being made in the Education Policy with regard to improve the literacy rate of Scheduled Castes, Scheduled Tribes and Other Weaker Sections of the society?

#### **ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) to (c) The National Policy on Education 1986 (as amended in 1992), has been the guiding document for the policies of the Central Government in the education sector. In the last twenty years, the education scenario has been a monumental change with the emergency of several new paradigms, including the rights-based approach to elementary education, the endeavour to extend universalization to secondary education, the attempts to reshape the higher education scenario and its impact on the innovation environment, the emergence of the private sector in higher and technical education and providing an impetus to skill development through vocational education in the context of the emergence of new technologies in a rapidly expanding economy placed in a globalised environment.

In order to meet the challenges emerging in the Education sector, the Government proposes to set up an Education Commission to make recommendations for improvement at all levels of education.

The Government has taken several initiatives like; the enactment of Right of Children to Free and Compulsory Act, 2009 which provides for rights to free and compulsory education upto elementary level to every child in the country; the Rashtriya Madhyamik Shiksha Abhiyan-a programme for universalization of secondary education; the Sarva Shiksha Abhiyan- a programme of universalization

of elementary education and the Rashtriya Uchchatar Shiksha Abhiyan, to aid State Institutions of higher education. Further, in order to improve the literacy rate of Scheduled Caste and Scheduled Tribes, the following scholarships are also being provided:—

- (i) The Rajiv Gandhi National Fellowships for SC/ST candidates are being implemented by the UGC. The scheme is funded by the Ministry of Social Justice & Empowerment and the Ministry of Tribal Affairs.
- (ii) The Indian Institutes of Technology (IITs) also provide scholarships to SC/ST students admitted to B.Tech, Dual Degree, M.Tech, M.Sc, M.S. and Ph. D. programmes.
- (iii) In addition, the Scholarship Schemes for SC/ST students like the Top Class Education Scholarship Scheme, the National Overseas Scholarship Scheme and the Post-Metric Scholarship Scheme to pursue higher studies are also implemented by the Ministry of Social Justice & Empowerment and the Ministry of Tribal Affairs.

#### APPENDIX IX

#### MEMORANDUM NO. 98

**Subject:** 

Request for dropping of assurance given in reply to Unstarred Question No. 2783 dated 07 February, 2014 regarding "Identification of Backward District." & Unstarred Question No.2308 dated 07 December, 2012 regarding "Restructuring of BRGF Programme."

On 07 February, 2014 Shri Jai Prakesh Agrawal, M.P., addressed an Unstarred Question No.2783 & on 07 December, 2012 Shri Hamdulla Sayeed, M.P., addressed Unstarred Question No.2308 to the Minister of Panchayati Raj. The text of the question alongwith the reply of the Minister are as given in the Annexure-I&II.

- 2. The replies to the questions were treated as assurances by the Committee and required to be implemented by the Ministry of Panchayati Raj within three months form the date of the replies.
- 3. The Ministry of Panchayati Raj *vide* O.M.No. H-11016/49/2015-BRGF and O.M.No. H-11016/113/2015- BRGF dated 29 April, 2015 have requested to drop the assurance on the following grounds:—

"That the District component of the Backward Regions Grant Fund Programme (BRGF) was being implemented by this Ministry as a Centrally Sponsored Scheme. As Per the Union Budget for 2015-16, BRGF Programme has been delinked from the Central support *w.e.f* the financial year 2015-16. Therefor, the proposal for restructuring of the district component of BRGF is not being pursued further by the Ministry of Panchayati Raj. In view of the above Committee on Government Assurances, Lok Sahba Secretariat is requested to drop this. Assurance."

4. In view of the above, the Ministry, with the approval of the Minister of Panchayati Raj, have requested to drop the above assurance.

The Committee may Consider.

DATED: 13.04.2016

**NEW DELHI** 

## GOVERNMENT OF INDIA MINISTRY OF PANCHYATI RAJ LOK SABHA UNSTARRED QUESTION NO. 2783

#### ANSWERED ON 07.02.2014

#### Identification of Backward District

2783. SHRI JAI PARKASH AGARWAL:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether the Government has formulated or proposes to formulate new guidelines for identifying the backward districts in the country under Backward Region Grant Fund (BRGF) Programme;
  - (b) if so, the details thereof; and
  - (c) the time by which the said guidelines are likely to be implemented?

#### **ANSWER**

THE MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO): (a) to (c) To identify the backward districts in the country under the BRGF Programme for the remaining period of the 12th Five Year Plan *i.e.* 2014-15 to 2016-17, Planning Commission has proposed new parameters which *inter-alia* include, Economic, Human Development and Infrastructure. The said proposal has been shared with the BRGF States for their inputs.

#### ANNEXURE II

# GOVERNMENT OF INDIA MINISTRY OF PANCHAYATI RAJ LOK SABHA UNSTARRED QUESTION NO. 2308 ANSWERED ON 07.12.2012

#### Restructuring of BRGF Programme

2308. SAYEED MUHAMMED HAMDULLAA.B.:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether the Government plans to restructure the Backward Regions Grant Fund (BRGF) Programme for the Twelfth Plan; and
  - (b) if so, the details thereof?

#### **ANSWER**

THE MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO): (a) & (b) The possibility to restructure the Backward Regions Grant Fund (BRGF) Programme for the period 2013-14 to 2016-17 is being considered. However, during the year 2012-13, the BRGF programme is being continued in its present form.

#### APPENDIX X

#### MEMORANDUM NO. 107

**Subject:** Request for dropping of assurance given in reply to Unstarred Question No. 1491 dated 02.12.2014, regarding "Firing Incident in J & K."

On 02 December, 2014 Shri C.N. Jayadeven M.P. addressed an Unstarred Question No. 1491 to the Minister of Home Affairs. The text of the question alongwith the reply of the Minister are as given in the Annexure.

- 2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of reply but the assurance is yet to be implemented.
- 3. The Ministry of Home Affairs *vide* O.M. No. 15012/09/2014-K-II dated 22 July, 2015 have requested to drop the assurance on the following grounds:—

"That Ministry of Defence has now informed that the Court of Inquiry ordered by Indian Army into the incident has been completed and the facts emerged are (a) The troops were on bonafide military duty. (b) There was no malafide intention in the action taken by the troops. (c) The incident was a result of mistaken identity as the vehicle did not stop despite being signalled to do so. (d) Non-adherence to the rules of engagement and Standard Operating Procedures. MOD has further informed that a Police Investigation and magisterial inquiry are underway. Disciplinary/administrative action against the defaulters will be initiated after finalization of the Police Investigation. Since the matter is sub-judice/under investigation, it is requested that this assurance may be dropped from the list of pending assurances of Lok Sabha".

4. In view of the above, the Ministry, with the approval of Minister of State (Home Affairs), has requested to drop the above assurance.

The Committee may consider.

DATED: 13.04.2016

**NEW DELHI** 

#### **GOVERNMENT OF INDIA**

#### MINISTRY OF HOME AFFAIRS

#### LOK SABHA UNSTARRED QUESTION NO. 1491

#### ANSWERED ON 02.12.2014

#### Firing Incident in JK

1491. SHRI C.N. JAYADEVAN:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether incidents of firing at a car in the State of Jammu and Kashmir in which two boys were killed and three injured has been reported;
  - (b) if so, the details thereof;
  - (c) whether any inquiry has been initiated in this regard; and
  - (d) if so, the details and the outcome thereof?

#### ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY): (a) & (b) On 3rd November, 2014, at about 1715 hours, a Maruti car bearing registration No. JK-01R-0321with 5 persons, all residents of Nowgam, was on its way to Nowgam. When they reached near Chattergam, Budgam they were signalled to stop by a Naka party but they did not stop and barged into a check point. The Mobile Vehicle Check Post (MVCP) fired on the vehicle suspecting them to be terrorists, resulting in injuries to the four (4) persons. In the meantime, a tipper was coming from the opposite direction due to which the Maruti car skidded off the road and collided with an electric pole. In this process, the 5th person, namely Basim Amin Bhat managed to escape from the scene of the incident. The 4 injured persons were speedily evacuated by the Army to 92 Base Hospital in Srinagar for medical care. Burhan Yousuf Bhat (driver of the vehicle) S/o Mohammad Yousuf Bhat and Mehraj-ud-Din Dar S/o Ghulam Mohd. Dar were declared brought dead. The dead bodies of the deceased were handed over to the legal heirs. Other two persons namely Shakir Ahmad Bhat S/o Ab. Rehman Bhat and Zahid Ayoub S/o Muhammad Ayoub Nakash were hospitalized for further treatment. Subsequently, it was found that the occupants of the car were civilians.

(c) & (d): A Court of Inquiry has been ordered by Army to investigate the incident. A case FIR No. 231 u/s 302 RPC has been registered in Police Station Chadoora and investigation has been taken up.

#### APPENDIX XI

#### MEMORANDUM NO. 109

**Subject:** Request for dropping of assurance given in reply to Unstarred Question No. 102 dated 22.11.2012, regarding "Recommendations of Ranganath Mishra Commission."

On 22 Novermber 2012 Prof. S.K. Saidul Haque, M.P. addressed an Unstarred Question No. 102 to the Minister of Minority Affairs. The text of the question alongwith the reply of the Minister are as given in the Annexure.

- 2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Minority Affairs within three months from the date of reply but the assurance is yet to be implemented.
- 3. The Ministry of Minority Affairs vide O.M. No. 5-19/2012-CLM dated 27.05.2015 have requested to drop the assurance on the following grounds:—

"That the Report of National Commission for Religious and Linguistic Minorities (NCRLM) was laid in both Houses of Parliament on 18.12.2009. NCRLM, *Inter-alia*, recommended reservations for Minorities. The Government considered the above recommendation and decided to carve out a sub quota of 4.5% for Minorities, as defined under Section 2(C) of National Commission for Minorities Act, 1992, from within the 27% reservation for OBCs for reservation in admission to Central Government institutions and in Civil Posts under the Government of India.

Hon'ble High Court of Andhra Pradesh, Hyderabad, in its judgement dated 28.05.2012 had set aside the carving out of a sub-quota of 4.5% in favour of Minorities out of the 27% reservation for OBCs.

SLP was filed by the Union of India (through Ministry of Human Resource Development, (Department of Higher Education) In the Hon'ble Supreme Court of India for grant of special Leave to appeal against the final judgement and Order dated 28.05.2012 passed by Hon'ble High Court of Andhra Pradesh. The matter is presently sub-judice in the Hon'ble Supreme Court of India.

Rule 41 (2) (xviii) of procedure and Conduct of Business in Lok Sabha state that "it shall not ask for information on matter which is under adjudication by a court of Law having jurisdiction in any part of India". In view of the above, it is requested that the Committee on Govenrment Assurances, Lok Sabha may be requested to drop the above assurance from the pending list.

4. In view of the above, the Ministry, with the approval of Minister of State in the Ministry of Minority Affairs, have requested to drop the above assurance.

The Committee may consider.

DATED: 13.04.2016

NEW DELHI

#### **GOVERNMENT OF INDIA**

#### MINISTRY OF MINORITY AFFAIRS

#### LOK SABHA UNSTARRED QUESTION NO. 102

#### ANSWERED ON 22.11.2012

#### Recommendations of Ranganath Mishra Commission

102. SHRI (PROF.) Sk. SAIDUL HAQUE:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether the Government proposes to place the action taken report on the basis of the recommendations made by the Justice Ranganath Mishra Commission;
  - (b) if so, the details thereof; and
  - (c) if not, the reasons therefor?

#### **ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI NINONG ERING): (a) Inter-ministerial consultations on the recommendations made by Justice Ranganath Mishra in the Report of the National Commission for Religious and Linguistic Minorities have been initiated by the Government.

(b) & (c) Do not airse in view of (a).

#### APPENDIX XII

#### MEMORANDUM NO. 111

**Subject:** Request for dropping of assurance given in reply to Unstarred Question No. 3423 dated 25.04.2012, regarding "Automatic Resource Centres."

On 25 April, 2012 ADV. Ganeshrao Dudhgaonkar and Shrimati Bhavana Gawali Patil, M.P. addressed an Unstarred Question No. 3423 to the Minister of Communication and Information Technology. The text of the question along with the reply of the Minister are as given in the Annexure.

- 2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Communication and Information Technology within three months from the date of the reply but the assurance is yet to be implemented.
- 3. The Ministry of Communication and Information Technology (Department of Posts) *vide* O M. No. 23-10/2012-D dated 29 July, 2015 have requested to drop the assurance on the following grounds:—

"That the question was asked regarding whether the Government proposed to set up automated Mail Sorting Centres (AMPC), and the reply submitted on the Table of the house was complete. No assurances was given by the Hon'b'e Minister of Communication & IT—

- (a) Proposal for setting up of AMPCs at 12 places across the country was examined and found justified only at four cities *viz*. Mumbai, Chennai, Bengaluru and Hyderabad. While action has been initiated to earmark/acquire land for these 4 stations at suitable locations, the process will take some considerable time.
- (b) Proposal for setting up of AMPCs at remaining 8 places *viz*. Ahmedabad, Bhubaneshwar, Jaipur, Lucknow, Ludhiana, Kochi, Patna and Vashi is not found feasible, after thorough examination, and hence these proposals have been dropped. In view of the above submission it is requested to kindly drop the assurance for setting up of AMPCs as construed by the Committee on Government Assurances."
- 4. This has the approval of Minister of Communication and Information Technology.

The Committee may consider.

DATED: 13.04.2016

**NEW DELHI** 

#### **GOVERNMENT OF INDIA**

## MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY LOK SABHA UNSTARRED QUESTION NO 3423

#### ANSWERED ON 25.04.2012

#### **Automatic Resource Centres**

## 3423. SHRI A.D.V. GANESHRAO DUDHGAONKAR: SMT. BHAVANA GAWALI PATIL:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Government proposes to set up automatic postal resource centres for sorting of dark in the country;
  - (b) if so, the details thereof, State-wise including Maharashtra;
- (c) whether the said resource centre is likely to be set up in Maharashtra during the current year; and
  - (d) if so, the details thereof, district-wise and if not, the reasons therefor?

#### **ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): (a) Yes Madam.

(b) It is proposed to replace the existing Automated Mail Processing Centres (AMPC) at Chennai and Mumbai during XII Plan. It is also proposed to set up AMPCs in Hyderabad and Bangalore. The Government would also explore the possibilities of setting up of AMPCs in the following cities during the XII Plan:—

S.No.	State	Name of location (City)
01.	Gujarat	Ahmedabad
02.	Odisha	Bhubaneshwar
03.	Rajasthan	Jaipur
04.	Uttar Pradesh	Lucknow
05.	Punjab	Ludhiana
06.	Kerala	Kochi
07.	Bihar	Patna
08.	Maharashtra	Vashi

- (c) No Madam. The Automated Mail Processing Centre is not likely to be set up in Maharashtra during the current year.
- (d) Due to expansion plan of Mumbai Airport, the Department of Posts has to relocate the existing Automated Mail Processing Centre in Mumbai to an alternate location. Therefore, in view of the relocation of the existing site, AMPC is not likely to be set up in Mumbai during the current year. The feasibility for setting up AMPC at Vashi is also likely to be examined.

#### APPENDIX XIII

#### MEMORANDUM NO. 114

**Subject:** Request for dropping of assurance given in reply to Unstarred Question No. 4453 dated 08.08.2014, regarding "FC-XIV".

On 08 August, 2014 Shri Jayadev Galla, M.P. addressed an Unstarred Question No. 4453 to the Minister of Finance. The text of the question along with the reply of the Minister are as given in the Annexure.

- 2. The reply to the question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Finance within three months from the date of the reply but the Assurance is yet to be implemented.
- 3. The Ministry of Finance (Department of Economic Affairs) *vide* O.M. No. F.No. 8(9)-B (S)/2014 dated 30.01.2015, have requested to drop the Assurance on the following grounds:—

"That the Fourteenth Finance Commission (FC-XIV) was required to give its report by 31st October, 2014 but eventual to bifurcation of Andhra Pradesh, an additional term of reference was made to the Commission on 2nd June, 2014 to make recommendations for the successor States on reorganization of the State of Andhra Pradesh in accordance with the Andhra Pradesh Reorganization Act, 2014. In view of additional terms of reference, the Commission had requested for extension of time upto 31st December, 2014 for submission of its Report. The Cabinet had agreed to the request of the FC-XIV and recommended for extension of time limit for two months for submission of its Report upto 31st December, 2014.

As the FC-XIV had submitted its report to the President of India on 15th December, 2014, Lok Sabha Secretariat, Committee on Government Assurances is requested to drop the Assurance."

4. In view of the above, the Ministry with the approval of Minister of State for Finance, have requested to drop the above assurance.

The Committee may consider.

DATED: 13.04.2016

**NEW DELHI** 

#### **ANNEXURE**

#### **GOVERNMENT OF INDIA**

#### **MINISTRY OF FINANCE**

## DEPARTMENT OF ECONOMIC AFFAIRS LOK SABHA UNSTARRED QUESTION NO. 4453

#### **ANSWERED ON 8.8.2014**

#### "FC-XIV"

#### 4453. SHRI JAYADEV GALLA:

Will the Minister of FINANCE be pleased to state:

- (a) the composition of the 14th Finance Commission (FC-XIV) and its terms of reference;
- (b) the details of deliberations and travels/visits and other functions performed by the Commission; and
  - (c) the time for submission of report by the Commission?

#### **ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SMT. NIRMALA SITHARAMAN) (a): The 14th Finance Commission has been constituted on 2nd January, 2013 under the Chairmanship of Dated: 13/04/2016 Dr. Y.V. Reddy, former Governor, Reserve Bank of India *vide* Notification No. S.O. 31(E) published in Gazette of India. The other members of the Commission are as under:—

(i)	Prof. Abhijit Sen	Member
	Member, Planning Commission	(Part Time)

(ii) Ms. Sushma Nath Member Former Union Finance Secretary

(iii) Dr. M. Govinda Rao Member Director, National Institute for Public Finance and Policy, New Delhi

(iv) Dr. Sudipto Mundle Member
Former Acting Chairman,
National Statistical Commission

Shri Ajay Narayan Jha is the Secretary to the Commission. The terms of reference for the Commission as per above Notification had been tabled in the

Lok Sabha on 22.02.2013. Pursuant to the Andhra Pradesh Reorganisation Act, 2014 (No. 6 of 2014), the additional terms of reference to the Commission have also been notified on 2.6.2014 *vide* Notification No. S.O. 1424 (E) which is tabled in the Lok Sabha on 11.7.2014.

- (b) The Commission has visited all States except the reorganised States of Andhra Pradesh and Telangana and held meetings with the Chief Ministers and Cabinet Ministers representatives of political parties, local Self-Government and trade and industry associations. Meetings with Ministries/Departments of the Union Government have been held. It has also held Regional Conferences for deliberations with academicians, economists and public servants. The Commission has also invited views on its Terms of Reference from Ministries of the Union Government and State Governments, recognised National and State political parties and public at large.
  - (c) The Commission is required to submit its report by the 31st October, 2014.

#### APPENDIX XIV

#### MEMORANDUM NO. 115

**Subject:** Request for dropping of assurance given in reply to Unstarred Question No. 2253 dated 11.03.2013, regarding "Acquisition of Light Utility Helicopters".

On 11 March, 2013 Prof. Saugata Roy, M.P. addressed an Unstarred Question No. 2253 to the Minister of Defence. The text of the questions along with the reply of the Minister are as given in the Annexure.

- 2. The reply to the question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Defence within three months from the date of the reply but the Assurance is yet to be implemented.
- 3. The Ministry of Defence *vide* O.M. No. 4/3/2014/D-(Proc.) dated 06 June, 2013, 07 May, 2014 and 08 June, 2015 have requested to drop the Assurance on the following grounds:—

"That the matter was considered by DAC in its meeting held on 29.08.2014 and it directed that the current tender for 197.R&S helicopters be retracted. Since the matter has been considered and directions given by DAC, the assurance has been discharged. It is requested that the Parliament Assurance may kindly be dropped."

4. In view of the above, the Ministry with the approval of Minister of Defence, has requested to drop the assurance.

The Committee may consider.

DATED: 13.04.2016

**NEW DELHI** 

#### **GOVERNMENT OF INDIA**

#### MINISTRY OF DEFENCE

#### LOK SABHA UNSTARRED QUESTION NO. 2253

#### ANSWERED ON 11.03.2013

#### **Acquisition of Light Utility Helicopters**

2253. PROF. SAUGATARAY:

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Government has cancelled/deferred the acquisition of 197 light utility helicopters for Army and Indian Air Force in view of bribery and graft in VVIP helicopters deal;
  - (b) if so, the details thereof;
- (c) whether postponement of a decision to acquire these light utility helicopters will severely impact the operational preparedness of the Army and Indian Air Force; and
  - (d) if so, the action taken by the Government in this regard?

#### ANSWER

THE MINISTER OF DEFENCE (SHRIA.K. ANTONY): (a) & (b) The proposal for acquisition of 197 Light Utility Helicopters is due for consideration of the Defence Acquisition Council (DAC).

(c) & (d) Does not arise.

#### APPENDIX XV

#### MEMORANDUM NO. 116

**Subject:** Request for dropping of assurance given in reply to Unstarred Question No. 3689 dated 18.08.2005, regarding "Revival of H.M.T. Factory, Tumkur".

On 18 August, 2005 Shri S. Malikarjuniah, M.P. addressed a Unstarred Question No. 3689 to the Minister of Heavy Industries and Public Enterprises. The text of the question along with the reply of the Minister are as given in the Annexure.

- 2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Heavy Industries and Public Enterprises within three months from the date of the reply but the assurance is yet to be implemented.
- 3. The Ministry of Heavy Industries and Public Enterprises *vide* O.M. No. 2/20/2005-P.E.X dated 09.06.2015, have requested to drop the assurance on the following grounds:—

"That a revival plan of HMT Watches Limited was mooted and approved by the Board for Reconstruction of Public Sector Enterprises (BRPSE). In its meeting held on 28.11.2006. The revival proposals based on the recommendations of BRPSE had been under consideration. As the revival plan was not supported by the Ministry of Finance and Planning Commission the proposal was reviewed and the Company was asked to get the revival plan vetted by a Consultant with respect to marketing, product diversification and technology. The Company appointed a Consultant M/s. ICRA Management Consultancy Services Ltd. and based on the report of the Consultant. The Company prepared the revised revival proposals.

In the meantime, a review meeting was taken by Hon'ble Minister (HI&PE) on 03.02.2011 and it was decided to appoint an experienced Consultant to study the HMT group of companies including HMT Watches Ltd. and make recommendations with a firmed up business plan or otherwise. Based on the report dated 27.01.2012 of the consultant, a revised revival plan was mooted for obtaining the approval of BRPSE. Meanwhile, a proposal of Government of Uttarakhand was received in May, 2012 for a possible takerover of the Ranibagh unit of HMT Watches Ltd. However final decision could not be taken on the issue in absence of further response from the State Government.

On further review, it was felt that revival of HMT Watches Ltd. seems very difficult in view of recommendations of the Consultant concerning right sizing of the work force. So, the Company was asked to formulate an attractive VSS for separation of the employees of HMT Watches Ltd.

While discussing about the Future Strategic plan for restructing of HMT Ltd. and its Subsidiaries, the Board of Directors of HMT Ltd. in its 312th Meeting held on 04.09.2014, has *inter-alia*, decided to close HMT Watches Ltd. and implement VRS/VSS to its employees. The CCEA too, in its meeting held on 29.12.2014 has *inter alia* approved the closure of the Company along with attractive VRS/VSS. Based on this, a draft Cabinet Note for introducing VRS/VSS in HMT Watches Ltd. followed by closure of the PSU under I.D. Act is being finalized in the department.

Since the PSU *i.e.* HMT Watches is under closure preceded by introduction of VRS in the Company, the Assurance made regarding revival of HMT watches at Tumkur can not be fulfiled. It is, therefore, requested that the said Lok Sabha Assurance may be dropped."

4. In view of the above, the Ministry, with the approval of Minister of Heavy Industries & Public Enterprises, have requested to drop the above assurance.

The Committee may consider.

DATE: 13.04.2016 NEW DELHI.

#### **GOVERNMENT OF INDIA**

## MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES LOK SABHA UNSTARRED QUESTION NO. 3689

#### ANSWERED ON 18.08.2005

#### Revival of HMT Factory Tumkur

3689. SHRIS. MALLIKARJUNAIAH:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether the Government proposes to revive HMT Factory, Tumkur;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) the steps taken by the Government to clear the outstanding wages of the employees?

#### **ANSWER**

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI SONTOSH MOHAN DEV): (a) to (c) A revival plan for HMT Watches of which HMT Watch Factory, Tumkur is one of the manufacturing unit is being prepared for consideration of the Government.

(d) The Government has provided financial assistance of Rs. 22.10 crore to HMT Watches Ltd. as loan to clear the outstanding wages of employees of all its units including unit at Tumkur. Wages upto 31.03.2005 have been disbursed.

#### APPENDIX XVI

#### MEMORANDUM NO. 117

**Subject:** Request for dropping of assurance given in reply to Unstarred Question No. 4282 dated 19.12.2012, regarding "National Innovation Scholarship."

On 19 December, 2012 Dr. Baliram, M.P. addressed an Unstarred Question No. 4282 to the Minister of Human Resource of Development. The text of the question alongwith the reply of the Minister are as given in the Annexure.

- 2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Human Resource Development within three months from the date of the reply but the assurance is yet to be implemented.
- 3. The Ministry of Human Resource Development *vide* O.M. No. F.No. 6-49/2012-U1/UI(A) dated 01.06.2015 have requested to drop the assurance on the following grounds:—

"That the recommendations of these committees were received in the UGC and NIC. The matter was discussed in the University Grants Commission's 506th meeting held on 3rd February, 2015 and the National Innovation scholarships, which were to be introduced by the Universities, have been kept in abeyance by the UGC. Further, the department of School Education & Literacy has informed that Expenditure Finance Committee (EFC) Memo was sent to the Planning Commission with the request to accord In-Principal Approval (IPA) for the introduction of National Innovation Scholarship Scheme (NISS) at school level. The Niti Aayog stated that the proposed scheme would be a new scheme not included in the XII Plan and no outlay has been provided in the 12th Plan for the schemes and therefore, did not accord IPA for the said scheme. The Niti Aayog has stated that the proposal, has, therefore, been taken off the list of schemes to be appraised in Project Appraisal & Management Division (PAMD). The Niti Aayog was again requested to allow incurring expenditure on this scheme within the approved outlay for XII plan for the savings that may accrue from the other schemes. However, citing the guidelines issued on 17.02.2013 for the clear provisioning of funds for the new schemes, the Niti Aayog did not accord the IPA for the scheme not apprised the same. The Finance Ministry had also some reservations for the Scheme."

4. In view of the above, the Ministry, with the approval of Minister Human Resource Development, have requested to drop the above assurance.

The Committee may consider.

DATE: 13.04.2016 NEW DELHI.

#### GOVERNMENT OF INDIA MINISTRY OF HUMAN RESOURCE DEVELOPMENT LOK SABHA UNSTARRED QUESTION NO. 4282 ANSWERED ON 19.12.2012

#### **National Innovation Scholarship**

4282. DR. BALI RAM:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to launch a national innovation scholarship for the students carrying out special performance in some innovative task;
  - (b) if so, the details thereof; and
- (c) the educational classes from which students are proposed to be included under this scholarship along with the amount likely to be provided to the student?

#### **ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR) (a) to (c): A Committee has been set up by the National Innovation Council (NIC), Government of India to recommend modalities for the scheme on National Innovation Scholarships at the school level. The University Grants Commission has also constituted a committee to recommend modalities for a similar scheme at the undergraduate level. *The recommendations of these committees are awaited*.

#### APPENDIX XVII

#### MEMORANDUM NO. 118

**Subject:** Request for dropping of assurance given in reply to Unstarred Question No. 5045 dated 23.04.2015, regarding "India-Sri Lanka Ferry Services."

On 23 April, 2015 Shri K. Maragatham, M.P. addressed an Unstarred Question No. 5045 to the Minister of Shipping. The text of the question along with the reply of the Minister are as given in the Annexure.

- 2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Shipping within three months from the date of the reply but the assurance is yet to be implemented.
- 3. The Ministry of Shpping *vide* O.M. No. F. No. H-11016/93/2015-SA dated 12 June, 2015 has requested to drop the assurance on the following grounds:—

"That the Sri Lankan Ministry of Transport is yet to give permission for reconstruction of Talaimannar pier. As the Sri Lankan Government has not indicated any deadline for giving the requisite permission, in the absence of permission no time frame for resuming the ferry service would be given by the Indian side. Lok Sabha Secretariat is, therefore, requested that the reply to the said question may not be treated as Parliamentary Assurance."

4. In view of the above, the Ministry, with the approval of Minister of State in the Ministry of Shipping, have requested to drop the above assurance.

The Committee may consider.

DATE: 13.04.2016 NEW DELHI.

#### GOVERNMENT OF INDIA MINISTRY OF SHIPPING

#### LOK SABHA UNSTARRED QUESTION NO. 5045 ANSWERED ON 23.04.2015

#### India Sri Lanka Ferry Services

5045. SHRI K. MARAGATHAM:

Will the Minister of SHIPPING be pleased to state:

- (a) whether India and Sri Lanka are likely to resume ferry services between the two countries and if so, the details thereof; and
  - (b) if so, the timeframe by which the said services are likely to be resumed?

#### **ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON. RADHAKRISHNAN): (a) & (b) A MoU was signed between India and Sri Lanka on 07 January, 2011 for operationalization of ferry services between Tuticorin and Colombo and between Rameswaram and Talaimannar.

#### Ferry service between Tuticorin to Colombo

In response to a request for Expression of Interest issued by V.O. Chidambaranar Port Trust, Tuticorin a service operator has expressed interest in running the ferry service. Resumption of ferry service between Tuticorin and Colombo depends mainly on the Sri Lankan Authorities granting concession on Vessel Related Charges for the operators at Colombo Port.

#### Ferry service between Rameshwaram to Talaimannar

Ferry service between Rameshwaram to Talaimannar is dependent upon the reconstruction of the Talaimannar Pier on the Sri Lankan side. The reconstruction of the Talaimannar Pier is to be undertaken by IRCON Inter-National Limited as part of the rehabilitation of the Northern Railway Line in Sri Lanka, being implemented under an Indian Line of Credit. *The Sri Lankan Ministry of Transport is yet to give permission for reconstruction of Talaimannar Pier.* 

#### APPENDIX XVIII

#### MEMORANDUM NO. 119

**Subject:** Request for dropping of assurance given in reply to Unstarred Question No. 4964 dated 23.12.2014, regarding "Crime Against Women and Children".

On 23 December, 2014 Shri Harish Meena, Shri Nishikant Dubey, Shri Y.V. Subba Reddy, Dr. Sanjay Jaiswal and Shrimati Anupriya Patel, M.Ps. addressed an Unstarred Question No. 1491 to the Minister of Home Affairs. The text of the question along with the reply of the Minister are as given in the Annexure.

- 2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of reply but the assurance is yet to be implemented.
- 3. The Ministry of Home Affairs *vide* O.M. No. 15020/03/2015-SC/ST-W dated 30 September, 2015 have requested to drop the assurance on the following grounds:—

"That it is not clear why that part of the reply has been treated as an Assurance as the CCTNS is already operative in some States. In view of the above, it is requested to delete this from the list of Assurances and treat its implement report effective."

4. In view of the above, the Ministry, with the approval of Minister of State in the Ministry of Home Affairs, has requested to drop the above assurance.

The Committee may consider.

DATED: 13.04.2016

NEW DELHI:

#### **GOVERNMENT OF INDIA**

#### MINISTRY OF HOME AFFAIRS

#### LOK SABHA UNSTARRED QUESTION NO. 4964

#### ANSWERED ON 23.12.2014

#### Crime against Women and Children

4964. SHRI HARISH MEENA:
DR. SANJAY JAISWAL:
SHRI NISHIKANT DUBEY:
SHRIMATI ANUPRIYA PATEL:
SHRI Y.V. SUBBA REDDY:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the total number of cases of sexual abuse of women and children registered/pending in the courts and the steps taken to solve the pending cases during each of the last three years and the current year, State-wise including Uttar Pradesh;
- (b) whether the Government has received representations from various women organizations regarding violation of women rights including exploitation and crimes against women;
- (c) if so, the details thereof and the total number of such representations received along with the action taken thereon during each of the last three years and the current year, State-wise;
- (d) whether the Government has any proposal to introduce a centralised database for convicted persons involved in crimes against women; and
  - (e) if so, the details thereof?

#### **ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY): (a) to (e) As per information provided by the National Crime Records Bureau (NCRB), the State/UT-wise information for the last three years on total cases registered and pending for trial with respect to cases of sexual abuse of women and children are given in Annexures I, II, III and IV respectively.

The Government of India receives representations from various women organizations on issues concerning women. The views expressed through such representations are suitably considered.

Under the Crime and Criminal Tracking Network and Systems (CCTNS), project of the Ministry of Home Affairs information related to First Information Reports (FIRs) registered, accused arrested and person convicted is being captured.

Disposal of pending cases in various courts is within the domain of the Judiciary. In order to create an enabling environment for judiciary, the Government has set up National Mission for Justice Delivery and Legal Reforms. The major initiative under the National Mission relate to Infrastructure Development for Subordinate Judiciary and Computerization of Courts.

The States have been requested to set up Fast Track Courts relating to offences against women and children. In the Conference of Chief Ministers and Chief Justices held in New Delhi on 7th April, 2013, it has been resolved that the State Governments shall, in consultation with the Chief Justices of the respective High Courts, take necessary steps to establish suitable number of Fast Track Courts relating to offences against women and children, and provide adequate funds for the purpose of creating and continuing them. Government has requested the State Governments and the Chief Justices of the High Courts to implement this decision.

**ANNEXURE I** NUMBER OF CASES REGISTERED (CR), CASES CHARGESHEETED (CS), CASES CONVICTED (CV), PERSONS ARRESTED (PAR), PERSONS CHARGESHEETED (PCS), PERSONS CONVICTED (PCV) CASE CONVICTION RATE (CVR) AND CASES PENDING TRIAL (PT) UNDER RAPE OF WOMEN DURING 2011 TO 2013

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6	9. Himachal Pradesh	168	143	83	187	183	9	22.30	486	183	149	83	259	240	4	27.1	527	. 520	199	28	299	307	8	24.6	498
10.	10. Jammu & Kashmir	277	231	4	349	346	8	8.30	1052	303	257	19	388	387	88	7.5	1052	378	241	81	404	401	88	5.9	913
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129	প্ল	5149	202	3558	100	1876	784	4525	251	14174	84427	88	33.3		ŧ	က	1404	0	46	1605	86032
82.4	72.7	21.3	33.1	8	20	20.1	14.7	50.3	83	10.9 1	23.1 8	37.5	<del>=</del>		8	23	49.3	- 1	20	48.2	24.2 8
ß	19	184	201	408	8	104	9	808	88	124	4433	က	4		7	-	368	0	က	388	4821
88	73	1631	969	1778	8	862	215	2508	187	2165	27976 4	5	8		œ	6	862	0	4	949	28925 4
122	88	1666 1	895	1807 1	53	396	202	3593 2	184	1963 2	30144 27	4	6		2	9	892	0	15	973	31117 28
ख	<b>®</b>	154	151	230 1	-	8	91	619	8	112	3251 30	က	8		-	-	297	0	-	312	3563 3
88	15	1336	512	1225	24	258	206	1513	128	2165	20933	7	27		9	4	268	0	13	632	21565 3
103	73	1458 1	089	2049 1	8	737	229	1963 1	148	2046 2	24157 20	12	46		က	2	902	0	13	992	24923 21
108	8	4537 1	453	3127 2	28	1617	289	4278 1	242	13032 2	77855 24	87	42.90		12	7	1439	0	32	1621	79476 24
2.08	29	8	36.30	26.10 3	55.00	20.40	11.90	56.40 4	54.50	11.50 13	8	ı	45		1	1	20	20.00	1	41.10 1	9
8	29 84	204 23.	208 36	358 26	1 55	110 20	28 11	1325 56	73 54	121 11	5470 25.	0	우		0	0	243 41	1 50	0	254 41	5724 26.
8	19	1219 2	571 2	1634 3	72	611 1	248		143			84	ઝ		က	0	647 2	0	20	749 2	
4	27	·			52			71 2398	149 1	70 2104	33 25687	78	27		4	0	9 202	0	59	795 7	78 26436
46 7	16	8 1224	5 598	5 1642	= 2	72 837	24 258	6 3571	48 14	79 1870	6 28083	0	6		0	0		_	0		2 28878
		7 148	3 155	9 205				816			3 3876				о С	0	7 186	0		7 196	5 4072
88	8	1037	426	Ξ	12	478	238	1580	8	2004	19258	22	2		ربي	J	477	0	4	527	
1	83	1112	479	1800	16	229	205	2042	129	2363	23582 1925	ੲ	27		4	-	572	0	7	624	24206 1978
_	Þ			an		adu		adesh	hand	engal	tates)	slands	yarh		laveli	& Diu		dweep	erry	Ts)	l India
18. Mizoram	19. Nagaland	20. Odisha	21. Punjab	22. Rajasthan	23. Sikkim	24. Tamil Nadu	25. Tripura	26. Uttar Pradesh	27. Uttarakhand	28. West Bengal	Total (States)	29. A & N Islands	30. Chandigarh		31. D & N Haveli	32. Daman & Diu	Jelhi	34. Lakshadweep	35. Puducherry	Total (UTs)	Total all India
18.	19.	20. (	21. F	22. F	23. 5	24. ]	25. J	26. L	א. 27.	28. \	[	29. /	30.	ළ	31. L	32.	33. Delhi	34. L	35. F	_	_

Source: Crime in India DATA Disposal of Cases and persons by court and police during the year may be reported in previous year. Indicates Division by Zero Conviction Rate=% of Cases convicted out of cases in which trial were completed.

ANNEXURE-II NUMBER OF CASES REGISTERED (CR), CASES CHARGESHEETED (CS), CASES CONVICTED (CV), PERSONS ARRESTED (PAR), PERSONS CHARGESHEETED (PCS) AND PERSONS CONVICTED (PCV) UNDER ASSAULT ON WOMEN WITH INTENT TO OUTRAGE HER MODESTY DURING 2011 TO 2013

				2011					2012	2						2013	13		
S. So.	State/UT	CB	CS	C	PAR	PCS	PCV	CR	CS	S	PAR	PCS	PCV	CR	cs	S	PAR	PCS	PCV
<del>-</del>	Andhra Pradesh	4849	3851	230	4554	5478	424	4816	3372	250	4834	4727	419	6930	4814	285	9089	6274	387
2	Arunachal Pradesh	51	47	9	69	48	9	29	21	12	77	25	12	93	23	7	81	63	œ
რ	Assam	1193	673	92	1794	1087	71	1840	1063	29	2250	1210	97	2409	1212	22	25398	1819	28
4.	Bihar	790	899	83	1036	1150	97	118	599	49	278	645	29	331	268	44	209	525	81
5.	Chhattisgarh	1654	1634	411	1948	1941	497	1601	1587	456	1891	1879	491	2261	2185	553	2551	2492	811
9.	Goa	53	28	2	28	30	7	49	21	-	42	24	-	162	93	က	170	109	က
7.	Gujarat	685	658	15	1051	1063	17	745	714	∞	1118	1109	∞	1243	1162	32	1756	1685	38
œ.	Haryana	474	396	125	534	517	154	525	476	118	869	733	147	1560	1263	213	1785	1664	243
6	Himachal Pradesh	331	294	28	373	358	35	250	250	27	317	332	33	493	398	38	292	538	09
10.	Jammu & Kashmir	1194	1183	22	2759	2755	46	1322	1233	92	2814	2814	155	1389	1248	88	2812	2810	150
Ξ.	Jharkhand	317	244	29	340	301	73	284	242	114	355	355	149	524	453	66	552	496	119
15.	Karnataka	2608	2302	85	3381	3190	75	2978	2489	7	3982	3861	174	3913	3409	75	2909	5502	125
13.	Kerala	3756	3287	152	4257	4125	238	3735	3476	186	4167	4171	285	4362	3761	238	4406	4368	307
4.	Madhya Pradesh	9999	6640	2040	7904	7912	1995	6655	9949	1413	8085	8062	1655	8252	7948	1619	6696	8673	1894
15.	Maharashtra	3794	3476	173	4704	4666	198	3935	3625	213	4885	4723	256	8132	9869	303	10084	8306	359
16.	Manipur	38	0	0	24	0	0	49	7	0	34	7	0	29	9	0	51	9	0

4	29	7	204	113	1328	24	536	45	1660	119	86	8900	6	15	0	0	446	0	11	481	9381
71	73	-	6119	725	4782	29	1943	439	9641	391	5072	75716	43	150	2	0	3341	0	24	3570	79286
116	90	14	6117	1132	4786	59	1823	460	12214	394	5426	82875	48	166	-	0	4129	-	6	4354	87229
7	22	17	108	104	877	24	378	35	1336	28	96	6743	3	12	0	0	306	0	6	330	7073
99	9/	14	4205	502	3045	28	1201	357	6152	243	5049	55579	43	96	2	0	2520	0	16	2677	58256
86	81	18	4618	1045	4829	59	1271	407	7303	295	4913	67020	45	143	-	2	3515	-	12	3719	70739
0	47	12	246	79	1145	-	387	44	1506	168	138	7716	1	-	-	0	452	0	12	467	8183
34	78	15	5879	284	2656	6	1974	367	4411	197	2897	53459	14	28	2	0	886	0	13	943	54402
45	82	16	0909	413	2658	17	2091	375	5143	199	2897	55805	20	54	2	0	939	0	7	1022	56827
2	45	10	203	46	969	-	241	41	1137	138	110	5750	1	-	-	0	327	0	2	332	809
32	81	19	3810	182	1700	15	1108	291	2886	129	2897	38518	14	30	7	0	671	0	8	725	39243
43	85	16	4187	340	2352	19	1494	314	3247	139	3345	44550	17	45	7	0	727	-	6	801	45351
∞	26	12	180	126	892	12	516	19	2638	71	108	8536	1	-	-	-	256	0	10	270	8806
44	61	6	4455	314	2736	17	1752	312	4631	153	2071	50276	16	29	∞	-	824	0	26	934	51210
58	63	12	4541	402	2740	17	2092	455	5252	153	2243	52784	15	24	2	0	865	0	70	983	53767
54	31	12	134	75	603	9	346	4	1922	22	99	6764	1	-	-	-	198	0	3	205	6969
39	61	9	3230	183	1802	16	1043	297	3174	106	2270	37835	16	24	5	-	619	0	26	691	38536
74	72	6	3207	282	2447	24	1467	294	3455	116	2363	42238	15	21	2	0	657	0	35	730	42968
I7. Meghalaya	Mizoram	Nagaland	Odisha	Punjab	Rajasthan	Sikkim	Tamil Nadu	Tripura	Uttar Pradesh	Uttarakhand	West Bengal	Total (States)	A & N Islands	Chandigarh	D & N Haveli	Daman & Diu	Delhi	Lakshadweep	Puducherry	Total (UTs)	Total all India
17.	18	19.	20.	21.	22.	23.	24.	25.	26.	27.	28.		29.	30.	31.	32.	33.	34.	35.		

Source : Crime in India.

ANNEXURE III

NUMBER OFCASES REGISTERED (CR), CASES CHARGESHEETED (CS), CASES CONVICTED (CV), PERSONS ARRESTED (PAR), PERSONS CHARGESHEETED (PCS) AND PERSONS CONVICTED (PCV) UNDER INSULT TO THE MODESTY OF WOMEN DURING 2011 TO 2013

				2011					2012	2						2013	13		
S S	State/UT	CB	SS	S	PAR	PCS	PCV	CB	SS	S	PAR	PCS	PCV	CB	SS	S	PAR	PCS	PCV
<del>-</del> -	Andhra Pradesh	3658	3291	639	4122	4223	852	3714	3104	693	4348	4077	069	4702	4141	638	5327	5121	820
2	Arunachal Pradesh	0	-	0	0	-	0	2	0	0	0	0	0	က	က	0	က	7	0
ω <sub>.</sub>	Assam	80	9	0	56	6	0	2	-	0	12	∞	0	4	80	0	4	Ξ	0
4.	Bihar	=	14	0	6	16	0	37	33	0	39	40	0	52	33	-	54	44	-
5.	Chhattisgarh	174	165	23	250	254	37	162	156	28	193	195	38	180	180	28	304	304	122
9	Goa	12	_	7	16	6	2	16	9	-	17	∞	-	54	34	က	43	45	က
7.	Gujarat	93	81	თ	168	164	6	93	95	16	117	120	16	77	69	12	115	112	13
œ.	Haryana	490	455	382	564	555	429	434	417	274	558	222	313	643	909	191	9//	789	278
6	Himachal Pradesh	62	25	2	26	29	-	89	52	-	91	79	2	<b>=</b>	88	0	121	113	0
10.	Jammu & Kashmir	350	337	94	458	458	117	347	330	86	447	447	149	354	326	122	432	426	152
Ξ.	Jharkhand	7	13	_	16	14	4	10	20	2	21	58	9	18	31	7	27	13	10
12.	Karnataka	81	47	2	44	47	က	100	150	-	147	137	7	137	139	2	170	165	9
13.	Kerala	573	516	108	298	580	133	498	469	83	538	516	101	404	436	94	430	465	66
4.	Madhya Pradesh	762	748	340	820	851	412	774	772	160	1056	1058	190	736	669	174	996	296	332
15.	Maharashtra	1071	1013	38	1300	1321	47	1294	1044	30	1548	1433	34	2632	2144	9/	3188	2856	94
16.	Manipur	0	-	0	-	-	0	-	0	0	0	0	0	0	0	0	0	0	0
17.	Meghalaya	-	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0

0 0	1 2	14 22	54 10	28 19	0 0	36 206	9 4	26 174	90 107	11 194	59 2668	16 1	32 5	1 0	0 0	103	0 0	8 1	31 110	20 2778
_		514				366	4-			541	13059					904	_	4.5	961	14020
0	-	516	98	28	0	332	16	39	90	571	13649	Ξ	26	-	0	1046	0	9	1090	14739
0	2	12	5	Ξ	0	250	4	155	48	187	2025	-	4	0	0	8	0	1	87	2112
0	-	375	35	19	0	262	2	17	69	478	10204	10	24	-	0	200	0	7	742	10946
0	-	426	29	25	0	313	7	25	72	227	11630	∞	26	-	0	916	0	8	959	12589
-	0	23	5	4	0	154	-	1167	99	66	3062	0	0	0	0	73	0	1	74	3136
-	0	371	24	20	0	332	15	14	86	406	10005	4	22	0	0	193	0	23	242	10247
-	0	376	45	20	0	470	15	14	103	617	10823	9	32	0	0	231	0	17	286	11109
-	0	18	က	ß	0	113	-	826	49	96	2402	0	0	0	0	63	0	1	64	2566
-	0	262	13	15	0	351	10	6	29	380	7754	4	15	0	0	158	0	9	183	7937
0	0	304	31	18	0	382	7	∞	73	556	8934	4	25	0	0	208	0	2	239	9173
0	2	15	15	7	0	186	0	2158	149	43	4621	0	0	0	0	43	0	4	47	4668
0	-	302	32	13	0	457	6	-	110	175	9662	=	12	-	0	156	0	12	192	9854
0	0	313	34	13	0	490	6	က	Ξ	225	9676	7	=	-	0	165	0	20	204	9880
0	-	12	Ξ	7	0	170	0	1642	109	4	3639	0	0	0	0	33	0	4	37	3676
0	-	233	23	7	0	343	9	-	70	147	7578	9	10	-	0	140	0	11	168	7746
-	0	235	31	6	0	464	6	က	72	200	8377	ဇ	12	0	0	162	0	16	193	8570
Mizoram	Nagaland	Odisha	Punjab	Rajasthan	Sikkim	Tamil Nadu	Tripura	Uttar Pradesh	Uttarakhand	West Bengal	Total (States)	A & N Islands	Chandigarh		Daman & Diu	Delhi	34. Lakshadweep	Puducherry	Total (UTs)	Total (All-India)
18.	19.	20.	21.	22.	23.	24.	25.	26.	27.	28.		29.	30.	31.	32.	33.	34.	35.		

ANNEXURE IV CASES REGISTERED (CR), CASES CHARGESHEETED (CS), CASES CONVICTED (CV), PERSONS ARRESTED (PAR), PERSONS CHARGESHEETED (PCS), PERSONS CONVICTED (PCV) AND CONVICTION RATE (CVR) CASES PENDING TRIAL (PT) UNDER RAPE OF CHILDREN DURING 2011 TO 2013

		,		1	1	2		١	- ) (-											2 2 1					
					2	2011						2012	12								2013	13			
S S	.I. State/UT Io.	8	SS	S	PAR	PCS	PCV	CVR	PT	g	SS	S	PAR F	PCS F	PCV (	CVR	PT	8	SS	S	PAR	PCS F	PCV (	CVR	PT
<del>-</del> -	1. Andhra Pradesh	646	468	37	720	561	22	11.1	935	613	624	46	604	202	26	9.7 1	1081	) 0//	616	42	820	616	88	11.5	1331
2	2. Arunachal Pradesh	20	19	2	20	19	2	100.0	82	18	<del>=</del>	-	8	9	-	25.0	82	32	23	0	83	24	0	I	108
က်	Assam	4	78	-	40	24	-	7.7	86	156	93	0	155	83	0	ı	176	530	134	4	223	139	4	4.9	229
4.	Bihar	91	8	10	93	66	12	15.2	274	137	113	17	148	141	. 4	19.3	536	98	117	20	96	116	21	38.5	364
5.	Chhattisgarh	477	446	63	555	552	78	24.8	1272	519	524	96	531	540	. 87	34.4	1510	293	295	99	682	682	130	24.7	836
6.	Goa	20	54	4	21	53	4	44.4	9/	88	23	-	49	53	-	33.3	96	29	88	-	63	42	-	25.0	130
7.	7. Gujarat	130	121	2	166	164	2	14.3	669	150	143	12	210	201	55	17.9	774	263	243	F	314	302	19	13.1	933
œ	Haryana	99	62	27	73	78	58	27.6	153	276	245	15	379	379		16.0	304	388	335	49	477	468	28	22.7	423
6	9. Himachal Pradesh	72	20	<del>=</del>	83	8	∞	39.3	180	68	73	16	129	118	83	35.6	. 202	130	124	88	202	198	88	29.4	222
10	10. Jammu & Kashmir	6	7	0	80	80	0	I	32	13	13	-	5	21	-	20.0	88	25	17	7	52	52	7	14.3	14
Ξ	11. Jharkhand	16	4	-	16	4	7	10.0	<del>1</del>	9	7	0	4	7	0	I	7	83	6	-	우	12	4	14.3	2
12	12. Karnataka	97	96	13	147	147	16	21.0	333	142	130	17	178	156	19	17.3	365	270	203	17	330	293	4	11.0	412
13	13. Kerala	423	265	16	220	281	4	21.9	1161	455	387	8	604	476	25	26.5 1	1465 (	637	8	203	203	554	52	32.7	1818
4	14. Madhya Pradesh	1262	1248	245	1524	1520	324	25.4	3035	1632	232	1970	232 1	1983	279	220 3	3586 2	2112 20	2033	457 2	2538	2518	574	30.7	4098
15	15. Maharashtra	818	720	48	1053	971	19	16.6	4899	917	825		1257 1	1212	47	13.3 5	5396 1	1546 1	1309	4	1932	1762	28	16.4	6435
16	16. Manipur	19	0	0	2	0	0	I	7	17	-	0	7	-	0	ı	ဗ	40	4	0	က	7	-	I	7
17	17. Meghalaya	99	32	0	48	21	0	I	157	8	80	7	8	22	8	2.99	174	112	06	4	66	91	2	2.99	258
18	18. Mizoram	4	36	8	4	37	8	90.0	47	73	49	83	74	9	27	93.5	8	22	42	=	26	4	=	61.1	4

830	230	1865	83	779	272	3018	88	637	26502	7	16	2	I	1534	0	怒	1669	28171
28.2	47.3	35.6	73.8	18.2	33.3	61.5	9.09	14.5	31.1	22.2	65.2	I	6	35.1	I	I	36.6	31.5
73	191	98	\$	88	우	334	ଷ	ರ	1924	2	10	0	I	52	0	0	138	2062
469	402	232	22	423	攻	1701	88	371	12311	4	4	2	0	830	0	7	888	13209
479	250	305	8	206	88	2143	ଞ	354	13665	প্ত	27	4	4	90	0	4	882	
8	8	66	8	83	4	264	8	თ	1480	I	15	6	0	<del>1</del> 1	0	0	131	1611 14547
206	369	689	83	378	21	1166	88	332	9808	523	5	7	4	229	0	က	208	10516
377	490	892	83	419	8	1381	8	377	11549	72	19	4	4	757	0	6	814	12363
584	246	1456	88	277	233	2281	8	364		23	88	က	2	1202	0	8	1319	22812
23.3	35.1	34.5	40.0	26.0	11.8	56.4	62.5	22.9	27.2	33.3	36.8	33.3	20.0	45.8	I	20.0	44.3	28.2
F	88	42	8	4	12	883	5	∞	1289	-	∞		-	145	0	-	158	1447
232	234	408	42	282	\$	1349	8	8	8993	∞	8	-	6	202	0	5	226	9549
242	282	491	19	333	12	1381	8	178	9601	4	8	-	6	516	0	6	270	10171
7	22	Ξ	9	8	7	250	5	∞	1050	-	7	-	-	26	0	-	108	1158
174	190	408	30	242	36	930	31	186	7170	2	72	-	4	368	0	9	409	7579
192	292	572	72	292	11	1040	ষ্ঠ	282	8087	우	11	-	4	415	0	7	454	8541
440	210	1372	22	462	214	1794	33	213	18240	49	24	2	က	1046	0	27	1154	19394
25.0	36.4	37.4	9.07	19.0	28.6	60.1	63.6	18.9	31.0	1	63.6	I	I	43.0	I	I	43.4	31.9
13	얾	89	12	56	18	548	2	9	1377	0	80	0	0	127	0	0	135	1512
150	182	326	12	192	88	1328	श्च	115	7032	\$	83	-	0	349	0	9	431	7463
150	172	328	12	263	4	1573	52	182	1081	15	11	-	0	405	0	17	452	8499
Ħ	4	61	12	83	4	405	7	7	5645	0	7	0	0	108	0	0	115	1196
150	148	272	12	175	82	934	21	108	6742	19	F	-	0	322	0	4	357	6002
78	166	394	F	271	45	1088	83	252	8047	6	15	-	0	336	0	9	370	7112
20. Odisha	21. Punjab	22. Rajasthan	23. Sikkim	24. Tamil Nadu	25. Tripura	26. Uttar Pradesh	27. Uttarakhand	28. West Bengal	Total (States)	29. A & N Islands	30. Chandigarh	31. D & N Haveli	32. Daman & Diu	33. Delhi	34. Lakshadweep	35. Puducherry	Total (UTs)	Total (All-India)
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Source: Crime in India
Disposal of cases and persons by court and police during the year may be reported in previous year.
Disposal of cases and persons by court and police during the year may be reported in previous year.
Conviction Rate = % of Cases convicted out of cases in which Trial were completed.
Indicates division by zero
2011 figures of crime against children are shown after modification by A&N Islands after publication and release of report.

#### APPENDIX XIX

#### MEMORANDUM No. 120

**Subject:** Request for dropping of assurance given in reply to Unstarred Question No. 1770 dated 05.03.2015, regarding "Toilets in Hilly States".

On 05 March, 2015 Shri Prahlad Singh Patel, M.P. addressed an Unstarred Question No. 1770 to the Minister of Drinking Water and Sanitation. The text of the question alongwith the reply of the Minister are as given in the Annexure.

- 2. The reply to the question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Drinking Water and Sanitation within three months from the date of the reply but the Assurance is yet to be implemented.
- 3. The Ministry of Drinking Water and Sanitation *vide* O.M. No. H-11016/28/2015-SBM dated 16.10.2015, have requested to drop the assurance on the following grounds:—

"That The Swachh Bharat Mission (Gramin) provides for safe disposal of human excreta through construction of toilets with appropriate technology. There are various models of toilets available based on safe sanitation technologies like the Twin Pit, Septic tank, Bio toilets, amongst others. However, since, sanitation is a State subject; the States have been given flexibility to decided the technology considered most appropriate for implementation. The States are also required to disseminate information about available technologies, along with their costs to the people to enable them to make informed choices.

The Ministry encourages development of other safe technologies. Towards this end, a Committee under the Chaimanship of Dr. R.A. Mashelkar had already been set-up to recommend technologies for household latrines and Solid and Liquid Waste Management. The Committee meets regularly to examine any new technology proposal for suitability for implementation. In case the technology is suitable, it is included in the list of sage technologies and brought to the notice of all the States. This is a continuous process. In view of the position indicated above it seems that the reply [part (c)] mentioned in response to unstarred Question No. 1770 does not constitute an Assurance. It is, therefore, requested that the Committee on Government Assurances, Lok Sabha may kindly drop this Assurance."

4. In view of the above, the Ministry, with the approval of Minister of State for Drinking Water and Sanitation, have requested to drop the above assurance.

The Committee may consider.

DATED: 13.04.2016

NEW DELHI:

#### GOVERNMENT OF INDIA

### MINISTRY OF DRINKING WATER AND SANITATION

## LOK SABHA UNSTARRED QUESTION NO. 1770

## ANSWERED ON 05.03.2015 Toilets in Hilly States

1770. SHRI PRAHLAD SINGH PATEL:

Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

- (a) whether the present system and provisions relating to toilets have failed in the hilly States of the country;
  - (b) if so, the details thereof; and
- (c) whether the Government proposes to review the present system and provisions relating to construction of toilets for such areas, if so, the details thereof and if not, the reasons therefor?

#### **ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF DRINKING WATER & SANITATION (SHRI RAM KRIPAL YADAV): (a) No Madam.

- (b) Does not arise.
- (c) A menu of technological options for household latrines are available. Also Ministry of Drinking Water and Sanitation has set-up a Committee under Chairmanship of Dr. Mashelkar to recommend best Technologies for Household latrines and Solid and Liquid Waste Management.

#### APPENDIX XX

#### **MINUTES**

#### COMMITTEE ON GOVERNMENT ASSURANCES

(2015-16)

#### (SIXTEENTH LOK SABHA)

#### **TENTH SITTING**

(18.04.2016)

The Committee sat from 1500 hrs. to 1615 in Committee Room "B", Parliament House Annexure, New Delhi.

#### **PRESENT**

Dr. Ramesh Pokhriyal 'Nishank' — Chairperson

#### **M**EMBERS

- 2. Shri E. Ahamed3. Shri Bahadur Singh Koli
- 4. Shri Prahlad Singh Patel
- 5. Shri A.T. Nana Patil
- 6. Shri C.R. Patil
- 7. Shri Sunil Kumar Singh
- 8. Shri Taslimuddin

#### SECRETARIAT

- Shri R.S. Kambo Joint Secretary
   Shri S.C. Chaudhary Director
- 3. Shri T.S. Rangarajan Additional Director
- 4. Shri S.L. Singh Deputy Secretary

2. At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda.

3. Thereafter, the Committee took up 40 Memoranda (Memo. No. 82 to 121) containing requests received from various Ministries/Departments for dropping of

pending Assurances. After considering a few Memoranda, the Committee authorized the Hon'ble Chairperson to decide the remaining Memoranda. Thereafter, the Hon'ble Chairperson decided to drop 19 Assurances as per details given in Annexure-I and to pursue the remaining 21 Assurances as per details given in Annexure-II\*, for implementation by the Ministry/Department concerned.

4. A verbatim record of the proceedings has been kept.

The Committee then adjourned.

<sup>\*</sup>Not enclosed

#### $ANNEXURE~{\rm I}$

#### COMMITTEE ON GOVERNMENT ASSURANCES (2015-16)

## Statement showing Assurances dropped by the Committee on Government Assurances at their sitting held on 18.04.2016

Sl. No.	Memo No.	SQ/USQ No. & Date	Ministry/Department	Subject
1	2	3	4	5
1.	82	USQ No. 3887 dated 17.12.2012	Defence	Status of MMRCA Deal
2.	85	USQ No. 2609 dated 09.12.2014	Home Affairs	Population of OBC
3.	87	USQ No. 875 dated 27.11.2014	Road Transport and Highways	Widening of roads in Chhattisgarh
4.	88	USQ No. 825 dated 27.11.2014	Road Transport and Highways	NHs under BOT and EPC
5.	90	USQ No. 1262 dated 26.02.2003	Shipping	Rehabilitation of Slum of Salt Par Land
6.	92	USQ No. 1792 dated 16.12.2013	Environment, Forest and Climate Change	Wildlife Sanctuary
7.	93	USQ No. 4487 dated 21.02.2014	Tribal Affairs	Complaints Reported in NCST
8.	95	USQ No. 1470 dated 30.11.2011		Setting up of an Education Commission
		USQ No. 2342 dated 28.03.2012		Review of NPE
		USQ No. 3143 dated 12.12.2012	Human Resource Development (Department of Higher Education)	Setting up of an Education Commission
		USQ No. 524 dated 27.02.2013		Education Commission
		USQ No. 988 dated 11.12.2013		Reforms in Education Sector
9.	98	USQ No. 2783 dated 07.02.2014	Panchayati Raj	Identification of Backward District
		USQ No. 2308 dated 07.12.2012		Restructuring of BRGF Programme
10.	107	USQ No. 1491 dated 02.12.2014	Home Affairs	Firing incident in J&K
11.	109	USQ No. 102 dated 22.11.2012	Minority Affairs	Recommendations of Ranganath Mishra Commission
12.	111	USQ No. 3423 dated 25.04.2012	Communications and Information Technology (Department of Posts)	Automatic Resource Centres

1	2	3	4	5
13.	114	USQ No. 4453 dated 08.08.2014	Finance (Department of Economic Affairs)	FC-XIV
14.	115	USQ No. 2253 dated 11.03.2013	Defence	Acquisition of Light Utility Helicopters
15.	116	USQ No. 3689 dated 18.08.2005	Heavy Industries and Public Enterprises (Department of Heavy Industry)	Revival of HMT Factory, Tumkur
16.	117	USQ No. 4282 dated 19.12.2012	Human Resource Development (Department of Higher Education)	National Innovation Scholarship
17.	118	USQ No. 5045 dated 23.04.2015	Shipping	India-Sri Lanka Ferry Services
18.	119	USQ No. 4964 dated 23.12.2014	Home Affairs	Crime Against Women and Children
19.	120	USQ No. 1770 dated 05.03.2015	Drinking Water and Sanitation	Toilets in Hilly States

#### APPENDIX XXI

#### **MINUTES**

#### COMMITTEE ON GOVERNMENT ASSURANCES

(2015-2016)

#### (SIXTEENTH LOK SABHA)

#### THIRTEENTH SITTING

(09.08.2016)

The Committee sat from 1500 hours to 1645 hours in Committee Room "139", Parliament House Annexe, New Delhi.

#### **PRESENT**

Dr. Ramesh Pokhriyal "Nishank" — Chairperson

#### **M**EMBERS

- 2. Shri Rajendra Agrawal
- 3. Shri E. Ahamed
- 4. Shri Tariq Anwar
- 5. Shri Sugata Bose
- 6. Shri Naran Bhai Kachhadia
- 7. Shri Bahadur Singh Koli
- 8. Shri Prahlad Singh Patel
- 9. Shri A.T. Nana Patil
- 10. Shri C.R. Patil
- 11. Shri Sunil Kumar Singh

#### SECRETARIAT

	1. Shri R.S. Kambo — Additional Secretary				
	2. Shri J.M. Baisakh —		Director		
	3. Shri S.L. Singh —		Deputy Secretary		
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- 2. At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee considered and adopted the following five draft Reports:
  - (i) Thirty-Sixth Report regarding "Review of pending Assurances pertaining to the Ministry of Earth Sciences".

- (ii) Thirty-Seventh Report regarding "Review of pending Assurances pertaining to the Ministry of Food Processing Industries".
- (iii) Thirty-Eighth Report regarding "Review of pending Assurances pertaining to the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals)".
- (iv) Thirty-Ninth Report regarding "Request for Dropping of Assurances (Acceded to)".
- (v) Fortieth Report regarding "Request for Dropping of Assurances (Not acceded to)".

The Committee then adjourned.

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The Souvenir items with logo of Parliament are also available at Sales Counter, Reception, Parliament House, New Delhi. The Souvenir items with Parliament Museum logo are available for sale at Souvenir Shop (Tel. No. 23035323), Parliament Museum, Parliament Library Building, New Delhi. List of these items are available on the website mentioned above."